

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00227/2020 in & OA/310/00392/2020

Dated Monday the 21st day of September Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

V.Velmurugan, S/o. Velayutham,
District Youth Coordinator,
Nehru Yuva Kendra, Coimbatore.Applicant/Respondent

By Advocate M/s. G. Sankaran

Vs

1.The Union of India,
rep by its Secretary to Government,
Ministry of Youth Affairs & Sports,
Sastri Bhavan, New Delhi.

2.The Director General,
Nehru Yuva Kendra Sangathan,
An Autonomous Body under Department of Youth Affairs & Sports,
Ground Floor, Jeevan Deep Building,
Parliament Street, New Delhi 110001.

3.The Executive Director,
Nehru Yuva Kendra Sangathan,
Ground Floor, Jeevan Deep Building,
Parliament Street, New Delhi 110001.

4.The Director (Personnel),
Nehru Yuva Kendra Sangathan,
Ground Floor, Jeevan Deep Building,
Parliament Street, New Delhi 110001.

5.The State Director (I/c),
Nehru Yuva Kendra Sangathan,

No. 71, 2nd Main Road,
V.G.P.Layout Part III,
Palavakkam, Chennai 600041.

....Respondents/Applicants

By Advocates Mr. R. Sankaranarayanan, ASGI, Mr. M. Kishore Kumar, SPC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in the OA are as follows:

"To quash the impugned proceedings issued by the 2nd respondent in Ref. No. : 11029/NYKS/PERS crs/2020/512 dated 06.07.2020 and consequently direct the respondents to reinstate the applicant into service in the post of District Youth Coordinator with all consequential and other attendant benefits including arrears of salary, within a time frame to be fixed by this Hon'ble Tribunal and to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice."

2. Heard Shri. R. Sankaranarayanan for the respondents in OA who have filed the MA 227/2020 for vacation of stay. He submits that the applicant without exhausting the remedies available under the DoPT OM dt. 28.08.2020 has rushed to the Court. He has the remedy of filing an application before the Representation Committee under the para 14 of the DoPT instructions dt. 28.08.2020.

3. In view of the same, MA 227/2020 is allowed. The stay granted on 03.09.2020 hereby stands vacated. OA is dismissed with liberty to the applicant to exhaust alternative remedy of approaching the Representation Committee under the para 14 of abovesaid DoPT instructions dt. 28.08.2020.

**(C.V.Sankar)
Member(A)**

21.09.2020

SKSI

**(S.N.Terdal)
Member(J)**